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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/34/2016
NAME OF THE PETITIONER(S) : Sunil Shastri and 16 Others
NAME OF THE RESPONDENT(S) : Innvol Medical India Ltd and 7 others
UNDER SECTION : 397/398 of companies act 1956

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. JOSE JOHN

Counsel for R₁ &
R₇

[Signature]

2. RAN RAGHABAN
FORUM LEAN
RAGHABAN JHA BACH

COUNSEL for Petitioner

[Signature]

ORDER

Counsels representing both the parties are present. Counsel for R2 has made an offer to TIDCO to buy their shareholding at a total cost of Rs.25 lakhs for 1,83,330 shares. However, they have not given the basis of arriving at the value in the proposal given to TIDCO. The respondents are directed to provide the valuation report of the authorised valuer to enable TIDCO to arrive at a decision. Time is extended at request. Put up on 12.02.2018.

- sd -

S Vijayaraghavan
Member (Technical)

- sd -

K Anantha Padmanabha Swamy
Member (Judicial)